

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4293
ANSWERED ON:21.12.2005
CLOSURE OF INDUSTRIAL UNITS
Athawale Shri Ramdas

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the progress made till date in regard to the directions given by the Hon`ble Supreme Court to the National Capital Territory Board for tackling the situation arising out of closure of industrial units in the residential areas of the Capital and for preparing a plan to rehabilitate the employees affected by the same;
- (b) the time by which the said plan is likely to be finalised and implemented; and
- (c) if not, the reasons for delay, if any, in this regard?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(c): In the matter of unauthorized industrial activity in residential/non-conforming areas in Delhi, the Hon`ble Supreme Court in its order dated 07th May, 2004 in WP (C) 4677/1985 directed Government to finalise steps for making the National Capital Region (NCR) a success for industrial activity by removing the hurdles pointed out by the Industry. Accordingly, a working group was set up under the Chairmanship of Member Secretary, National Capital Region Planning Board (NCRPB) with representatives from the Ministry of Urban Development, Government of NCT of Delhi, DDA, MCD and other NCR states. The working group had recommended strengthening of physical and social infrastructure in the entire NCR, cluster approach for development of industrial activities, low cost housing for industrial labour etc. While the recommendation pertaining to physical and social infrastructure were taken into account in the Regional Plan 2021, which has been notified by the NCRPB on 17th September, 2005, the concerned states are to take further action on cluster approach and other incentives.

The Government of National Capital Territory of Delhi has reported that the Hon`ble Supreme Court in its order dated 07.05.2004 regarding closure of industries operating in the non-conforming residential areas has not given any specific directions regarding rehabilitation of labour.